

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.2728
TO BE ANSWERED ON THE 3RD JANUARY, 2018

PROCESS OF PROMOTION

2728. DR. KULAMANI SAMAL:

Will the Minister of DEFENCE be pleased to state:

- (a) whether Armed Forces Tribunal has imposed fine on a retired Vice Admiral for his nepotism role in the process of promotion;
- (b) if so, the details thereof;
- (c) whether the cases of complaint relating to impropriety in promotion process in the departments / wings of Defence have been reported; and
- (d) if so, the details thereof and the action taken / being taken in this regard?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

(a) & (b): Hon'ble Armed Forces Tribunal (Principal Bench), New Delhi in its order dated 31st July 2017 in OA No.1112/2015 filed by Cdr SS Luthra (Retd) has imposed a fine of Rs.5 Lakh on Vice Adm PK Chatterjee (Retd).

(c) & (d): Such cases, if received, are being dealt by Indian Navy under the provision of Section 23 of Navy Act, 1957.
